

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-607(ND)/2017

**PRESENT: MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
05.04.2018**

**NAME OF THE COMPANY : Sh. Atul Gupta Vs. Topline Build-Tech Pvt.
Ltd.**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present:	Mr. Vinod Kumar, PCA Ms. Maya Gupta			
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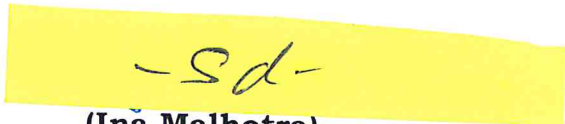
ORDER

CA 100/2018 has been filed by the IRP praying for direction to be discharged by the Adjudicating Authority.

The present petition has been admitted on 16.2.2018, appointing him as the IRP

Subsequently, pursuant to the settlement between the parties, the order of admission has been set aside by the Hon'ble Apex Court in Civil Appeal No. 2409/2018, in exercise of this powers under Article 122 of the Constitution of India. As nothing further survives, his prayer is accepted. The IRP is discharged.

CA 100/2018 is disposed off. Be consigned to the Record Room with the main file.


**(Ina Malhotra)
Member (J)**